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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1225/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10..2017

NAME OF THE PARTIES: Kandla Cargo Handlers  
V/s.  
Regal Shipping & Marine Services Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Athul Tayi	Adv. for Corporate Debtor	
2.	Adv. Heena Kapoor	For Operational creditors M/s Dewani Asso.	

ORDER

CP No.1225/ I&BP/NCLT/MB/MAH/2017

Petitioner Counsel and Corporate Debtor Counsel are present. Both the parties have requested that they will file Consent Terms within a week's time hereof.

List this matter on 9.10.2017.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)